

New Schemes

(a) Roads	396.71
(b) Construction of permanent bridges.	64.50

	461.21

Grand Total :	998.62

Details of individual schemes can be known only after the Fourth Plan Allocations have been finalised.

Road Development in Tripura

3513. SHRI KIRIT BIKRAM DEB BURMAN : Will the Minister of TRANSPORT AND SHIPPING be pleased to refer to the reply given to Unstarred Question No. 7680 on the 19th April, 1968 regarding road development in Tripura and state :

(a) the progress made so far in the road development schemes for Tripura during 1968-69 ; and

(b) the expenditure incurred thereon so far and whether any supplementary demands have been made for their completion and, if so, how much ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : (a) and (b). The information is still being collected and will be laid on the table of the Sabha, when received.

मध्य प्रदेश उच्च न्यायालय में प्रतिरिक्त न्यायाधीश

3515. श्री गं० च० बीक्षित : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश उच्च न्यायालय में गत दो वर्षों में कितने प्रतिरिक्त न्यायाधीश नियुक्त किये गये हैं; और

(ख) उनमें से कितने न्यायाधीशों की नियुक्तियां भूतकाल में अस्वीकृत कर दी गई थी ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिजा चरख कुमर) : (क) 1 दिसम्बर, 1966

से 3० नवम्बर, 1968 तक की अवधि में चार ।

(ख) इन चार में पहले एक का चुनाव, अंतिम रूप से इस लिये नहीं हो सका था, कि तब उनकी आयु कम थी ।

Control of Certain Ancient Places in Tamilnad

3516. SHRI MURASOLI MARAN : Will the Minister of EDUCATION be pleased to state :

(a) whether the Union Government received requests from the Tamilnad Government for the control of certain ancient places which are now in the hands of the Central Archaeological Department ;

(b) if so, the details thereof ;

(c) the reasons assigned by the Tamilnad Government for the same ; and

(d) the reaction of the Union Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) Yes, Sir.

(b) The State Government had asked for the transfer of (i) Sri Jalakantesvara temple, Vellore Fort, (ii) the Brahadesvara Swami temple at Thanjavur and (iii) such other temples in the State which are Centrally protected and are under worship.

(c) The State Government which has set up its Department of Archaeology wanted to take over the said monuments for renovation and preservation. In so far as Jalakantesvara temple, which is not in worship, is concerned, the main aim in asking for the transfer of its control seems to be to instal an idol and revive worship.

(d) The transfer of 59 Centrally protected monuments in the Madras State is under consideration. In so far as the Jalakantesvara Temple and the Brahadesvara Swami temple are concerned, this Ministry has not agreed to their transfer to the State Governments as they are monuments of national importance.